

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-220(PB)/2024

IN THE MATTER OF:

Indian Bank

.... Petitioner

Vs

Aman Hospitality Private Limited

.... Respondent

Order under Section 7 of (IBC)

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. Neeraj Malhotra Adv. Gautam
Awasthi, Adv. Ayush Choudhary, Adv. Nimesh
Kumar, Adv. Devanshu Yadav

For the Respondent :

ORDER

Today when the matter was taken up, Ld. Counsel appearing for the Bank seeks and is granted liberty to return the cheque given by the Corporate Debtor and proceed further in accordance with the provision of law. At request and by consent, list the matter on **30.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

09.07.2024
Lalit